

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
UNSTARRED QUESTION NO. : 2081
TO BE ANSWERED ON THE 20th March 2023
DEDUCTION IN SALARY OF AIR INDIA EMPLOYEES
STAYING IN RESIDENTIAL COLONIES

2081. SMT SHANTA CHHETRI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has asked the Tatas to deduct salary of Air India employees staying in residential colonies; and**
(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of CIVIL AVIATION (Shri Jyotiraditya M. Scindia)

(a) & (b) Cabinet Committee on Economic Affairs (CCEA) constituted Air India Specific Alternative Mechanism (AISAM) to drive the strategic disinvestment process of the Air India Ltd.(AIL).

During the process of strategic disinvestment of AIL, it was decided that AI employees may continue to stay at the residential colonies of the company post divestment for a period of six months or till the property is monetized whichever is earlier. Appropriate binding legal and other arrangement including financial disincentives should be formulated to enable prompt vacation of the properties by the employees.

In view of the aforesaid and as part of the disinvestment process, this Ministry issued the mechanism for timely vacation of the accommodation at Air India (AI) colonies on 29th September 2021 which was addressed to Air India. As per the mechanism, all occupants of AI colonies were required to provide an undertaking that they shall vacate and hand over the peaceful possession of the

accommodation at AI colonies within a period of six months post disinvestment i.e. by 27.07.2022.

The said mechanism envisages imposition of penal rent and damage charges on unauthorized occupants. Some employees of the erstwhile AIL are still in possession of the accommodations at the AI colonies. In view of this, Air India has implemented the mechanism on the unauthorized occupants of the AI colonies.
